GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2672 ANSWERED ON:12.03.2010 IMPLEMENTATION OF TRIBAL RIGHTS ACT Acharia Shri Basudeb;Chavan Shri Harischandra Der

Acharia Shri Basudeb;Chavan Shri Harischandra Deoram;Gorakhnath Shri ;Maadam Shri Vikrambhai Arjanbhai;Meghe Shri Datta Raghobaji;Patel Shri Kishanbhai Vestabhai;Patel Shri R.K. Singh;Patil Shri Sanjay Dina ;Singh Chaudhary Lal;Singh Dr. Raghuvansh Prasad

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of State Governments found to have not taken proper care for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 alongwith action taken or proposed to be taken in regard thereto;

(b) whether the Tribal lands have been transferred, in violation of rules, to the various industries and whether tribals are being uprooted from their original sites of dwelling in the name of development in the country;

(c) if so, the details thereof, State-wise along with reasons therefor; and

(d) the steps taken/being taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a): As per the information available with the Ministry of Tribal Affairs, the States have progressed in varying degrees in implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. While the States like Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal have established the prescribed structures and procedures, have received a large number of claims and have started distributing the title deeds, other States, because of various reasons, are still to catch up. As per the information collected till 28th February 2010, more than 27.16 lakh claims have been filed and more than 7.59 lakh titles have been distributed. More than 36 thousand titles were ready for distribution.

The Ministry of Tribal Affairs has been interacting with all the State Governments and Union Territory Administrations urging them to expedite implementation of the Act. Review meetings with the concerned officers of the State Governments and Union Territory Administrations are being held at regular intervals. The officers of the Ministry are also visiting the States to assess and guide the pace of implementation. The Ministry has recently advised and is pursuing all the State/ UT Governments to ensure completion of the work relating to vesting of forest rights at the earliest.

(b): No such cases have come to the notice of the Ministry of Tribal Affairs.

(c) & (d): In view of reply to part (b) above, these questions do not arise.